

ITEM NO.37

COURT NO.7

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).14839-14840/2023

[Arising out of impugned final judgment and order dated 15-11-2022 in WA No. 9298/2006 26-04-2023 in CMRAD No. 11/2023 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

GENERAL MANAGER, THE PRESS TRUST OF INDIA & ORS. Petitioner(s)

VERSUS

A.K. UPPAL (ASHWANI KUMAR UPPAL)

Respondent(s)

(FOR ADMISSION and I.R.)

Date : 11-12-2024 These petitions were called on for hearing today.

**CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
 HON'BLE MR. JUSTICE RAJESH BINDAL**

**For Petitioner(s) Mr. Trideep Pais, Sr. Adv.
 Mr. Anurag Ranjan, Adv.
 Mr. Abhik Kumar, Adv.
 Ms. Shweta Kapoor, Adv.
 Ms. Kamakshi S. Mehlwal, AOR**

**For Respondent(s) Mr. Ravi Tyagi, AOR
 Ms. Anushruti, Adv.**

**UPON hearing the counsel the Court made the following
 O R D E R**

1. Ms. Anushree, learned counsel appearing for the legal representatives of the deceased respondent submits that she has no objection to the applications for condonation of delay in filing the application for setting aside abatement, setting aside abatement and

substitution to bring on record the legal representatives of the deceased respondent.

2. Accordingly, delay in filing the application for setting aside abatement is condoned and the applications for setting aside abatement and for substitution to bring on record the legal representatives of the deceased respondent are allowed.

3. Let the amended cause title be filed within four weeks from today.

4. Vakalanama on behalf of the legal representatives and the counter affidavit shall also be filed in the meantime.

5. List after four weeks.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(NAND KISHOR)
COURT MASTER